

LOK SABHA

Saturday, August 12, 1978/Srawana 21, 1900
(Saka)

Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER : Papers to be laid.

Mr. Zulfiqarullah.

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944 RE. EXEMPTION FROM DUTY ON COAL TAR DISTILLATES.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH) : I beg to lay on the Table a copy of Notification No. G.S.R. 987 (Hindi and English versions) published in Gazette of India dated the 5th August, 1978 together with an explanatory memorandum regarding exemption from duty on Coal Tar distillates, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2623/78].

SHRI K. LAKKAPPA (TUMKUR) : Sir, I want to raise an objection on this... (Interruptions).

MR. DEPUTY-SPEAKER : What is your objection ? —(Interruptions), The discussion on the flood situation comes later, we are now on Papers to be laid.

Yes, Mr. Lakkappa, what is your objection ?

SHRI K. LAKKAPPA : The junior Ministers come here very occasionally. Sometimes they are only assigned with the duty of laying papers. (Interruptions).

MR. DEPUTY-SPEAKER : Mr. Chandra Shekhar Singh, please hold your patience. I have allowed him to raise the objection.

SHRI K. LAKKAPPA : Only occasionally the Junior Ministers come here and that too, only to lay the papers.

Some time back I raised an issue that it was reported in the *Indian Express* that the Junior Ministers have made a complaint to the Prime Minister in respect of assignment of duties and powers to them.

MR. DEPUTY-SPEAKER : But what is your objection on this paper ?

SHRI K. LAKKAPPA : Therefore, I request... (Interruptions).

MR. DEPUTY-SPEAKER : Please take your seat. I am dealing with him.

Let me tell the hon. Members that when I allow a particular Member to raise his objection, I will deal with him and not the entire House.

SHRI K. LAKKAPPA : All the Junior Ministers have formed an Association and they have made a complaint to the Prime Minister to give them more powers so as to enable them to discharge their duties as Junior Ministers. Unfortunately, to-day, Sir, we have been observing a Junior Minister is only assigned with this small power.

MR. DEPUTY-SPEAKER : This is not an objection. Now I call...

SHRI K. LAKKAPPA : Sir, assignment of duties to Junior Ministers is a very serious matter.

SHRI EDUARDO FALEIRO (Mormugao) : You cannot dismiss it so summarily.

MR. DEPUTY-SPEAKER : It does not arise.

SHRI EDUARDO FALEIRO : Will you please hear him fully ? Also please give me a minute.

Now, Sir, the State Ministers have gone to the Press saying that they have no work assigned to them....

MR. DEPUTY-SPEAKER : That does not arise. Mr. Faleiro, this is not the occasion.